

1	2	3	4	5	6	7	8	9	10	11
32	Chandigarh	446.13	0.00	446.13	396.13	0.00	396.13	198.06	0.00	198.06
33	D&N Haveli	0.00	20.56	20.56	0.00	3.34	3.34	0.00	1.67	1.67
34	Lakshadweep	0.00	21.03	21.03	0.00	0.00	0.00	0.00	0.00	0.00
35	Daman & Diu	0.00	21.97	21.97	0.00	0.58	0.58	0.00	0.29	0.29
TOTAL		16356.35	6828.31	23184.66	14027.18	6760.72	20787.90	6248.82	3732.01	9980.83
DPR Preparation Charges			20	(Released)			8.59		8.59	
PMUs				27				5.12		5.12
PIUs				118				16.82		16.82
TPIM				15						
CBP								2.01		2.01
GRAND TOTAL								6281.36	3732.01	10013.37

RSBY in Kerala

270. DR. T.N. SEEMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to enhance the maximum amount of coverage allowed under Rashtriya Swasthya Bima Yojana to Rs. 1,00,000 per annum;

(b) whether Government include coverage for life saving surgeries and procedures including cancer, cardiovascular surgery, brain surgeries etc. under the scheme;

(c) whether Government permitted the State Government of Kerala to implement its own scheme for additional medical insurance coverage for non-BPL families as an add-on to the RSBY; and

(d) if so, how many families has been permitted registration under the scheme for 2010-11 and 2011-12?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The maximum amount of coverage under Rashtriya Swasthya Bima Yojana is Rs. 30,000/- and at present there is no proposal to enhance this amount.

(b) Barring a very few exceptions as outlined in the guidelines, hospitalization expenses relating to all diseases including maternity benefits, are covered under RSBY.

(c) and (d) The State Government of Kerala has formulated their own Scheme 'CHIS PLUs' providing additional coverage upto Rs. 70,000/-for certain treatment to the RSBY beneficiaries.

The State Government of Kerala has also extended RSBY to certain categories of families identified by the State Government for inclusion in the scheme. The entire premium is being borne either by the State Government or by the beneficiary himself. During the year 2010-11 (as on 31.01.2011), 17,96,315 families have been enrolled under RSBY in the State. Out of these, Central Government has provided 75% funding of the premium to 11,79,000 BPL families as per Planning Commission estimates.

Steps to safeguard the rights of contract labourers in the country

271. DR. K.P. RAMALINGAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposed to ask private companies to disclose the number of workers hired on contract and the minimum monthly wages paid to them;

(b) if so, such move will ameliorate the situation of contract labourers who are not provided proper salary at par with regular staffs in private companies in the country; and

(c) if so, the details thereof and the steps taken by Government to safeguard the rights of contract labourers in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The issue of employing contract labour is governed by the provisions of the Contract Labour (Regulation & Abolition) Act, 1970. The establishment employing contract labour has to abide by the provisions of the said Act.

There is no proposal with the Central Government to ask private companies to disclose the number of workers hired on contract and the minimum monthly wages paid to them. However, to protect the interest of contract labour in central sphere, the officers of Chief Labour Commissioner (Central) conduct regular inspection and action is taken against the defaulter employers in form of